



Association of Unified Telecom Service Providers of India

AUSPI/12/2015/042

9th December 2015

Shri Arvind Kumar,
Advisor (NSL),
Telecom Regulatory Authority of India,
Mahanagar Doorsanchar Bhawan,
Old Minto Road,
New Delhi - 110002.

Subject: TRAI Consultation Note (No.7/2015) on IP based Interconnection

Dear Sir,

Our comments on the above mentioned TRAI consultation note on IP based interconnection is as follows:-

2. In addition to certain changes suggested in the existing clause 27.3.1, we propose addition of clause 27.3.2 as highlighted in italics and bold:

Clause 27.3.1 Interconnection between the IP based networks of different licenses for carrying IP traffic shall be *based on the mutual agreement of the interconnecting parties and* within the overall framework of the interconnection regulation/directions/ orders issued by TRAI/Licensor from time to time.

Clause 27.3.2 *For interconnection with Packet Switched network of different service providers within India relevant national standards are to be followed.*

We also suggest that similar amendments should be done in UASL and CMTS licenses.

3. Further, it is submitted that Access operators should provide IP interconnection to licensed entity only i.e. any entity like content providers who are not licensed in India should not be allowed to have direct interconnection with TSP.

4. **We request that the restriction to have MGW in each licensed circle should not be there specially if carriage of Intra-circle calls by NLDO is allowed.**

Thanking you,

Yours sincerely,

ASHOK SUD
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